

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY FIFTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 26471 OF 2024

Between:

Mohammed Amer, S/o. Mohammed Younus and Adapa Padmavathi, aged about. 20 years, Occ. Student, R/o. H. No. 2-108/2/58, Sri Sal Enclave, Mansani Colony, Maisamma Temple Boduppal, Ranga Reddy, Telangana.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Prl. Secretary, Medical and Health Family Welfare Department, Secretaraiat, Building, Hyderabad.
2. The Vice Chancellor, The Kaloji Narayana Rao University of health and medical sciences, Warangal, Telangana State.
3. The Registrar, The Kaloji Narayana Rao University of health and medical sciences, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ or order or direction more particularly one in the nature of Writ of Mandamus declaring the action of respondents in not considering the representation of the petitioner dated . 12.09.2024 as being arbitrary, illegal, perverse and void being in derogation of Articles 14 and 19 of the Constitution of India, and consequently direct the 2nd and 3rd respondents to initiate forthwith action on the representation of the petitioners dated. 12.09.2024.

Counsel for the Petitioner: SRI JALIB HASAN

**Counsel for the Respondent No.1: SRI R. NAGARJUNA REDDY,
AGP FOR HEALTH, MEDICAL AND FAMILY WELFARE DEPARTMENT**

**Counsel for the Respondent Nos.2 and 3: SRI A. PRABHAKAR RAO,
SC FOR KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK APAL HE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.26471 of 2024

ORDER: *(For the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Jalib Hasan, learned counsel for the petitioner.

Mr. R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondents No.2 and 3.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated above, the Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the respondents in not considering the representation of the petitioner dated 12.09.2024 as being arbitrary, illegal, perverse and void being in derogation of Articles 14 and 19 of the Constitution of India, and consequently direct the 2nd and 3rd respondents to initiate forthwith action on the representation of the petitioners dated 12.09.2024 and pass such other order or orders as this Court may deem fit and proper in the interest of justice and proper under the circumstances of the case.”

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not register for admission under management quota 'B' category. Therefore, the University is not permitting the petitioner to seek admission under Management Quota for 'B'

category. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to his grievance. Needless to state that in case such a representation is

made, the University shall decide the same within a period of two (2) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-MOHD. ISMAIL
ASSISTANT REGISTRAR
SECTION OFFICER

//TRUE COPY//

To,

1. The Pri. Secretary, Medical and Health Family Welfare Department, Secretariat, Building, The State of Telangana, Hyderabad.
2. The Vice Chancellor, The Kaloji Narayana Rao University of health and medical sciences, Warangal, Telangana State.
3. The Registrar, The Kaloji Narayana Rao University of health and medical sciences, Warangal, Telangana State.
4. One CC to Sri Jalib Hasan, Advocate [OPUC]
5. One CC to Sri A. Prabhakar Rao, SC for Kaloji Narayana Rao University of Health Sciences[OPUC]
6. Two CCs to GP for Medical Health Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
7. Two CD Copies

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BS

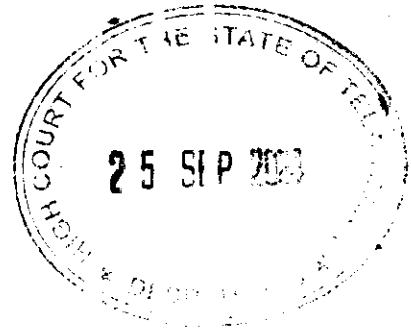


HIGH COURT CC TODAY

DATED:25/09/2024

ORDER

WP.No.26471 of 2024



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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~~_____~~
25/8/2024